## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH: NEW DELHI (COURT-I)

CP-03 of 2016

In the matter of:

M/s. Payorite Print Media (P) Ltd.

....PETITIONER

Vs.

M/s. Feenix Print (P) Limited.

..RESPONDENT

SECTION:

Under Section 391-394

Order delivered on 12.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner /Op. Creditor

: Ms. Sarthak Guru , Advocate

Mr. Abhishek, Advocate

For the Respondent/Corporate Debtor:

## ORDER

Learned Counsel for the petitioner is present. The petitioner is directed to file an affidavit of compliance which is stated to have been already filed in the Hon'ble High Court of Delhi in relation to the above petition with'a period of two weeks, as the same is not available in the file as the petition has been transferred from the High Court of Rajasthan.

List the matter on 16.11.2017.

(DEEPA KRISHAN)

**MEMBER (TECHNICAL)** 

(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit 12.10.2017